Beneficiaries of MCA V3.0 Portal

QUESTION

1078. Dr. D. Purandeswari

Will the Minister of CORPORATE AFFAIRS
be pleased to state:

(a) Whether the Government has undertaken any measures for the establishment of a digital corporate compliance infrastructure and if so, the details thereof;
(b) the details of the MCA V3.0 portal launched by the Government for enhancing e-Governance;
(c) the number of beneficiaries of the MCA V3.0 portal;
(d) whether the Government has undertaken any market study to understand the impact of Artificial Intelligence (AI) in anti-competitive practices and if so, the details thereof; and
(e) the steps taken by the Competition Commission of India to reduce down the ill-use of Artificial Intelligence in conducting anti-competitive practices?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

[SHRI HARSH MALHOTRA]

(a), (b) & (c): The MCA21 portal was launched in 2006 to digitise corporate filings, improve compliance and provide stakeholders with secured access to MCA services. Version-3 of MCA21 has been launched to further strengthen enforcement, promote Ease of Doing Business and enhance user experience. Through MCA21 V3, functionalities like Web filings, e-Adjudication, e-Consultation, e-Book, Learning Management System etc have been introduced. Around 21.40 lakh Companies & LLPs are availing the Services of MCA21 portal. Additionally, more than 60 lakh individual users including Directors, Practicing Professionals, Company Nodal Officers are directly using MCA21 services.

(d) & (e) The Competition Commission of India (CCI) has commissioned a study on Artificial Intelligence (AI) and Competition. Further appropriate action would depend on the findings of the study.

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